

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 257/2017 in C.P. (I.B) No. 22/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

Name of the Company: State Bank of India (CoC)
V/s.
Micro Forge (India) Ltd.

Section of the Companies Act: Section 22 and 27 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SIDDHARTH SAMAL	Advocate	State Bank of India	
2.				

ORDER

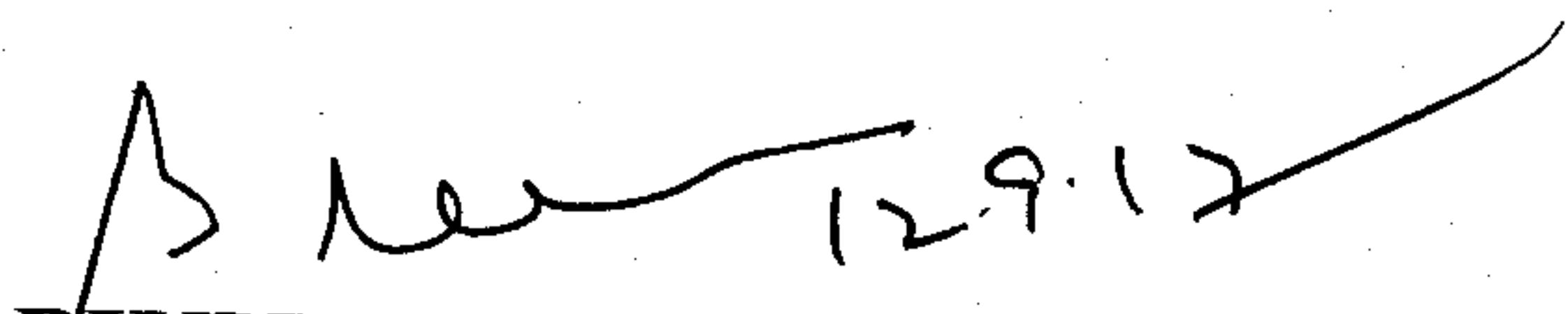
Learned Advocate Mr. Sidharth Samal present for Applicant (SBI CoC). None present for Respondents in IA 257/2017.

Proof of notice on Corporate Applicant filed.

It is noticed that no notice is ordered to IRP.

Hence Applicant is directed to issue notice to IRP and shall file proof of service.

List the matter on 20.09.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 12th day of September, 2017.